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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 30/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017**

Name of the Company: United Project Construction Ltd.

V/s.

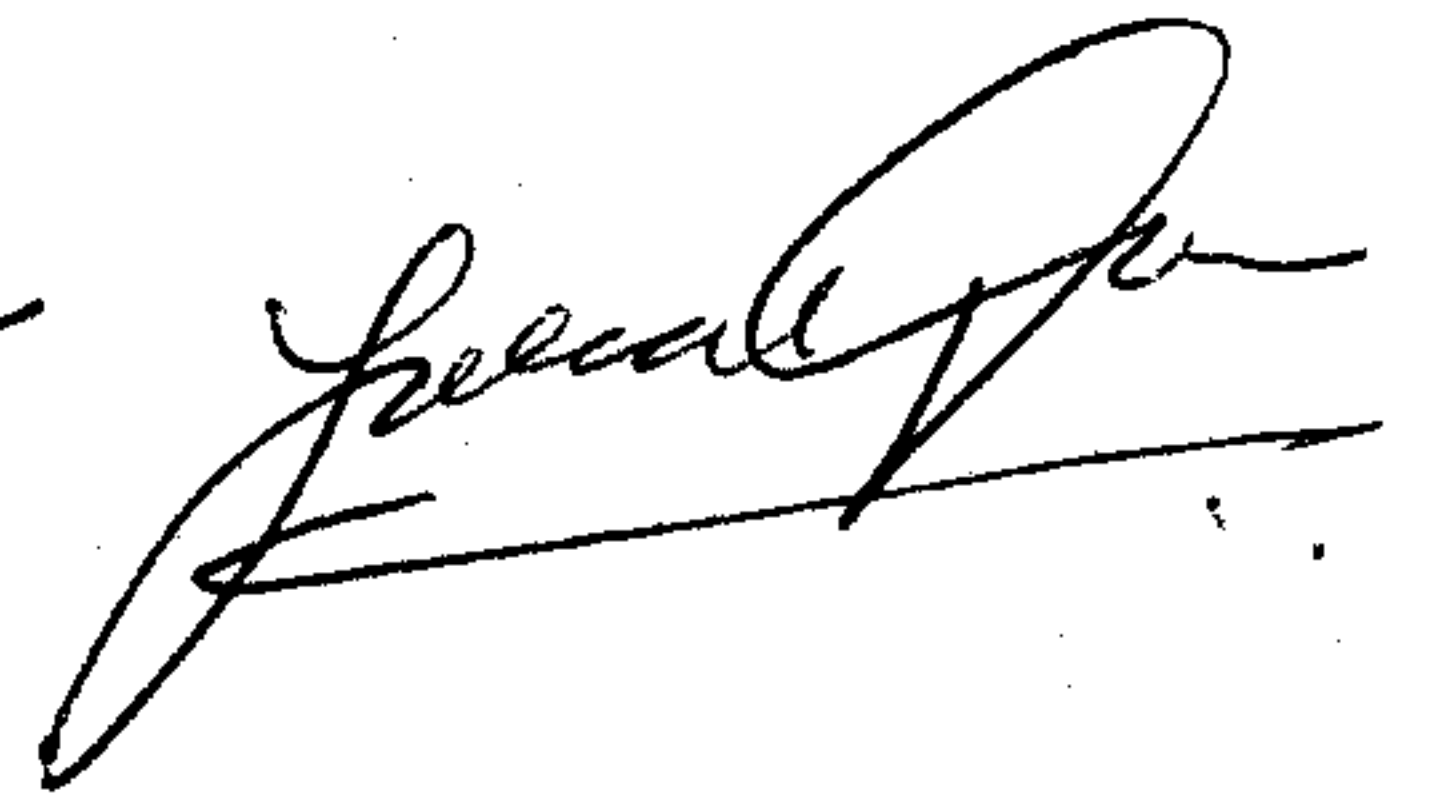
Aerocon Buildwell Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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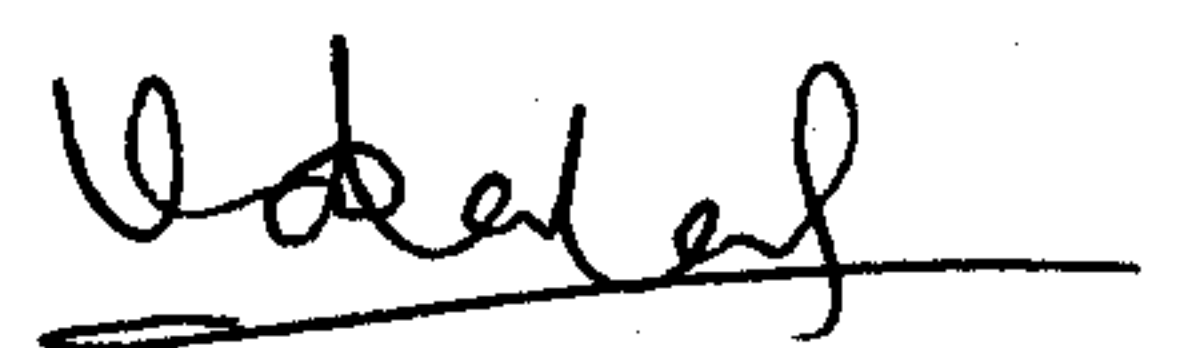
1.	MR. MANOJ MUNSHI	ADV FOR Respondent		
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2.	MR. TARAK DAMANI	ADV FOR Respondent		
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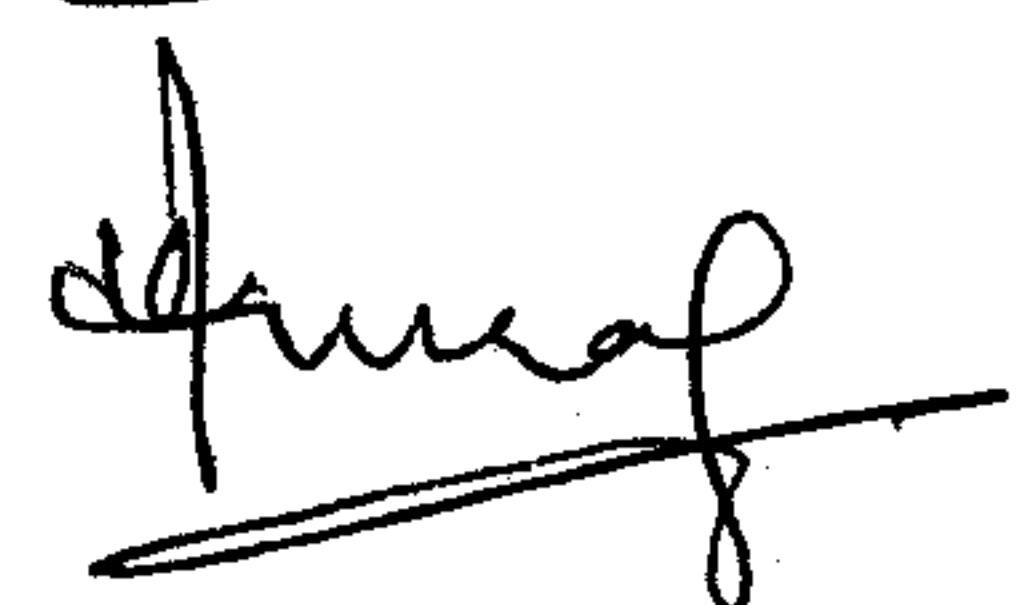
3.	VIVEK DALAL			
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Petitioner



4.	ANURAG SOLANKI			
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Petitioner



ORDER

Learned Advocate Mr. Vivek Dalal with Learned Advocate Mr. Anurag Solanki present for Applicant/ Operational Creditor. Learned Advocate Mr. Manoj Munshi with Learned Advocate Mr. Tarak Munshi present for Respondent.

Objections filed.

Learned Counsel for petitioner requested time that he has to go through the objection which was served on him on 17.07.2017.

At request of both sides counsels the hearing on admission is fixed on 20.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of July, 2017.